

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.225
ANSWERED ON 22.07.2024

ADAMS BRIDGE

225. SHRI T R BAALU:

Will the Minister of CULTURE be pleased to state:

- (a) whether any request for declaration of sites located in seas like Adams Bridge as National Monument is pending with the Government;
- (b) if so, the details thereof and the decision taken by the Government;
- (c) the details of the statutory norms for declaring national monuments; and
- (d) the details of fund the Government has spent on maintaining such national monuments in the last three years?

ANSWER

THE MINISTER OF CULTURE AND TOURISM

(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The matter regarding declaration of Ram Setu (Adams Bridge) as a national & monument is *subjudice*. No other proposal for declaration of site submerged in
- (b) seas to be of national importance is pending at present.
- (c) The declaration of ancient monuments or archaeological sites and remains to be of national importance is done under section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. (AMASR Act, 1958) A notice is published in Gazette of India about intention of the Central Government to declare any ancient monument or archaeological sites and remains to be of national importance by giving two months' time, inviting objections/ suggestion from public. After considering the objections/ suggestion received during the specified period, the Central Government may declare the ancient monument or archaeological sites and remains to be of national Importance by publishing a notification in the official Gazette of India.
- (d) There are 3697 monuments and sites declared as of national importance under the AMASR Act, 1958 in the country. Expenditure incurred on their maintenance during the last three years is as under:

Year	Expenditure (Rupees in crore)
2021-22	269.57
2022-23	391.93
2023-24	443.53
